

High Court of Karnataka,
Bengaluru,
Dated: 9th November 2018

NOTIFICATION NO.HCBB – 280 / 2018

In modification of earlier Notification No. HCBB – 277/2018 dated 3rd November 2018, the sittings of Hon'ble the Chief Justice and the Hon'ble Judges in the Principal Bench at Bengaluru are arranged in the Court Halls as mentioned below with effect from Monday, the 12th November 2018:

Sl. Nos.	Name of the Hon'ble Judge	Court Hall Nos.
1	Hon'ble The Chief Justice	1
2	Hon'ble Mr. Justice H.G.Ramesh	2
3	Hon'ble Mr. Justice Raghvendra S. Chauhan	3
4	Hon'ble Dr. Justice Vineet Kothari	4
5	Hon'ble Mr. Justice L.Narayana Swamy	5
6	Hon'ble Mr. Justice Ravi Malimath	6
7	Hon'ble Mr. Justice S.N.Satyanarayana	8
8	Hon'ble Mr. Justice K.N.Phaneendra	10
9	Hon'ble Mrs. Justice S.Sujatha	11
10	Hon'ble Mr. Justice B.Veerappa	12
11	Hon'ble Mr. Justice G.Narendar	13
12	Hon'ble Mr. Justice P.S.Dinesh Kumar	14
13	Hon'ble Mr. Justice K.Somashekar	15
14	Hon'ble Mrs. Justice K.S.Mudagal	16
15	Hon'ble Mr. Justice Sreenivas Harish Kumar	17
16	Hon'ble Dr. Justice H.B.Prabhakara Sastry	21
17	Hon'ble Mr. Justice Krishna S.Dixit	22

18	Hon'ble Mr. Justice S.G.Pandit	23
19	Hon'ble Mr. Justice B.M.Shyam Prasad	25
20	Hon'ble Mr. Justice S.Sunil Dutt Yadav	26
21	Hon'ble Mr. Justice Ashok G. Nijagannavar	29
22	Hon'ble Mr. Justice H.P.Sandesh	30
23	Hon'ble Mr. Justice K.Natarajan	31

By Order of Hon'ble The Chief Justice,

Sd/-

Registrar (Judicial) I/c

Date: 9.11.2018

**HIGH COURT OF KARNATAKA AT BENGALURU
ARRANGEMENT OF SITTINGS OF HON'BLE THE CHIEF
JUSTICE AND THE HON'BLE JUDGES WITH SUBJECTS
ASSIGNED TO THEIR LORDSHIPS WITH EFFECT FROM
MONDAY THE 12TH NOVEMBER 2018**

Priority will be given to old cases

Part A

Sl. No.	SITTINGS AND SUBJECTS	COURT HALL
1	<p>Hon'ble the Chief Justice & Hon'ble Mrs. Justice S.Sujatha</p> <p>Writ Petitions (PIL) and Writ Petitions pertaining to Green Bench (PIL) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Green Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Appeals pertaining to Green Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Commercial Appeals - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	1
2	<p>Hon'ble the Chief Justice (From 2.30 PM on Fridays)</p> <p>Writ Petitions (GM-CPC) – (Old matters) - Preliminary Hearing in 'B' Group & Hearing</p> <p>Miscellaneous First Appeals (CPC) – (Old matters) - Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration And Conciliation Act, 1996 - Admissions, Orders and Hearing</p> <p>Criminal Revision Petitions (old matters) - Hearing</p> <p>Specially assigned cases</p>	1

<p>3</p>	<p>Hon'ble Mr. Justice H.G.Ramesh & Hon'ble Mr. Justice Ashok G. Nijagannavar</p> <p>Writ Appeals - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (Lokayukta) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental, Engineering – Fee Structure and Seat Matrix - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (Edn-Med-Adm) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (KSAT/CAT) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Regular First Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Execution First Appeals and Execution Second Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>2</p>
<p>4</p>	<p>Hon'ble Mr. Justice Raghvendra S. Chauhan</p> <p>Criminal Petitions (u/s 482 Cr.P.C.) and WPs under Article 226/227 r/w Sec. 482 Cr.P.C. (Old matters) - Preliminary Hearing 'B' Group and Hearing</p> <p>Specially assigned cases</p>	<p>3</p>

<p>5</p>	<p>Hon'ble Dr. Justice Vineet Kothari</p> <p>Miscellaneous First Appeals (MVC & WC) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>4</p>
<p>6</p>	<p>Hon'ble Mr. Justice L.Narayana Swamy & Hon'ble Mr. Justice H.P.Sandesh</p> <p>Writ Petitions arising under Pollution Control and Environmental Protection Acts and Rules - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Original Side Appeals, Company Appeals u/s 10(F) of the Companies Act - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Arbitration and Civil Referred Cases - Admissions, Orders and Hearing</p> <p>Referred Writ Petitions and Writ Petitions not assigned to any other Division Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Miscellaneous Second Appeals (PMLA) (Division Bench matters) - Admissions, Orders and Hearing</p> <p>CCC (Civil) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>5</p>

7	<p>Hon'ble Mr. Justice Ravi Malimath & Hon'ble Mr. Justice K.Natarajan</p> <p>ITA, GTA, Sales Tax Revision Petitions, Civil Petitions (Tax and Excise) and other Tax Revision Petitions, References and Appeals (Division Bench matters)</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admissions, Orders and Hearing <p>Writ Petitions (CESTAT)</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admissions, Orders and Hearing <p>Writ Petitions pertaining to Advance Rulings of the Authority, under Chapter XIX-B of the Income Tax Act, 1961</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admissions, Orders and Hearing <p>Specially assigned cases</p>	6
8	<p>Hon'ble Mr. Justice S.N.Satyanarayana</p> <p>Regular Second Appeals</p> <ul style="list-style-type: none"> - Admissions, Orders and Hearing <p>Miscellaneous Second Appeals</p> <ul style="list-style-type: none"> - Admissions, Orders and Hearing <p>Execution Second Appeals (Single Judge matters)</p> <ul style="list-style-type: none"> - Admissions, Orders and Hearing <p>Specially assigned cases</p>	8
9	<p>Hon'ble Mr. Justice K.N.Phaneendra & Hon'ble Mr. Justice K.Somashekar</p> <p>Criminal Appeals (Division Bench Matters)</p> <ul style="list-style-type: none"> - Admissions, Orders and Hearing <p>Criminal Referred Cases</p> <ul style="list-style-type: none"> - Admissions, Orders and Hearing 	10

	<p>Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under the Goonda Act, 1985 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>CCC (Criminal) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
10	<p>Hon'ble Mrs. Justice S.Sujatha (From 2.30 PM on Fridays)</p> <p>CPs upto 2016 – Hearing</p> <p>Specially assigned cases</p>	11
11	<p>Hon'ble Mr. Justice B.Veerappa</p> <p>Writ Petitions (GM) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	12
12	<p>Hon'ble Mr. Justice G.Narendar</p> <p>Writ Petitions – (CS, KLR, LR, KVOA and KLRA) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (Tax, Excise and KEB) and Sales Tax Revision Petitions (Single Judge matters) -Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Company Petitions, Company Applications, Probate and Succession matters and TOS - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	13

<p>13</p>	<p>Hon'ble Mr. Justice P.S.Dinesh Kumar</p> <p>Criminal Petitions (u/s 482 Cr.P.C.) and WPs under Article 226/227 r/w Sec. 482 Cr.P.C.</p> <p>- Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>14</p>
<p>14</p>	<p>Hon'ble Mrs. Justice K.S.Mudagal</p> <p>Criminal Petitions (u/s 438 and 439 Cr.P.C.)</p> <p>- Admissions, Orders and Hearing</p> <p>Criminal Revision Petitions</p> <p>- Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>16</p>
<p>15</p>	<p>Hon'ble Mr. Justice Sreenivas Harish Kumar</p> <p>Regular First Appeals</p> <p>- Admissions, Orders and Hearing</p> <p>Intellectual Property Rights Cases including Referred Original Suits</p> <p>- Admissions, Orders and Hearing</p> <p>Execution First Appeals (Single Judge matters)</p> <p>- Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>17</p>
<p>16</p>	<p>Hon'ble Dr. Justice H.B.Prabhakara Sastry</p> <p>Criminal Appeals (Single Judge Matters)</p> <p>-Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>21</p>

<p>17</p>	<p>Hon'ble Mr. Justice Krishna S.Dixit</p> <p>Writ Petitions (LA, BDA, ULC, Education and MV) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petition (Service) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (Labour, S-KSRTC and L-KSRTC) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>22</p>
<p>18</p>	<p>Hon'ble Mr. Justice S.G.Pandit</p> <p>Writ Petitions (GM-CPC) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>HRRPs & CRPs - Admissions, Orders and Hearing</p> <p>LRRPs - Admissions, Orders and Hearing</p> <p>Civil Petitions - Admissions, Orders and Hearing</p> <p>RPFC - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>23</p>
<p>19</p>	<p>Hon'ble Mr. Justice B.M.Shyam Prasad</p> <p>Miscellaneous First Appeals (except MVC & WC) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>25</p>

20	Hon'ble Mr. Justice S.Sunil Dutt Yadav	26
	Writ Petitions (LB, APMC, SC/ST, HRC, KDR and Cinema) -Preliminary Hearing/Admissions, Orders and Hearing Specially assigned cases	

Part B

Hon'ble the Chief Justice and Hon'ble Judges sitting in Division Benches will take up matters mentioned against their names whenever Their Lordships sit Single:

Sl. No.	Names of the Hon'ble Judges	Subjects
1	Hon'ble the Chief Justice	Writ Petitions (GM-CPC) – (Old matters) - Preliminary Hearing in 'B' Group & Hearing Miscellaneous First Appeals (CPC) – (Old matters) - Hearing Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration And Conciliation Act, 1996 - Admissions, Orders and Hearing Criminal Revision Petitions (old matters) - Hearing
2	Hon'ble Mr.Justice H.G.Ramesh	Writ Petitions (GM-CPC) – (Old matters) - Preliminary Hearing in 'B' Group & Hearing
3	Hon'ble Mr. Justice L.Narayana Swamy	Miscellaneous First Appeals (MVC & WC) (Old matters) – Hearing

4	Hon'ble Mr. Justice Ravi Malimath	Criminal Appeals – Single Judge matters - Hearing
5	Hon'ble Mr. Justice K.N.Phaneendra	Criminal Appeals – Single Judge matters (old matters) – Hearing
6	Hon'ble Mrs. Justice S.Sujatha	CPs upto 2016 – Hearing
7	Hon'ble Mr. Justice K.Somashekar	Criminal Revision Petitions (old matters) - Hearing
8	Hon'ble Mr. Justice Ashok G. Nijagannavar	Miscellaneous First Appeals (Except MVC & WC) (Old matters) – Hearing
9	Hon'ble Mr. Justice H.P.Sandesh	Miscellaneous First Appeals (MVC & WC) (Old matters) – Hearing
10	Hon'ble Mr. Justice K.Natarajan	Criminal Revision Petitions (old matters) – Hearing

NOTES:

1. Memos for urgent Preliminary Hearing/Admission and Orders, shall be moved only before the concerned Hon'ble Benches.
2. **Five year old cases of all categories, and the cases in which further proceedings of trial are stayed, will be taken up for disposal on priority basis. At least 5 cases which are the oldest pending in each category shall be listed on each day. They shall continue to appear in the list until disposed of and thereafter next oldest case/s shall be listed.**
3. **The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (CrI.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**
4. **Advocates and Parties are requested to note that, in view of the order of the Hon'ble Supreme Court of India dated 28.03.2018 in Criminal Appeal Nos.1375-76/2013, (Asian Resurfacing of Road Agency Pvt. Ltd and another Vs. Central Bureau of Investigation),**

in all pending cases where stay against proceedings of a civil or criminal trial is operating/granted, the same will come to an end on expiry of six months from the date of order unless the Roster Bench extends the stay order by a speaking order.

5. **Advocates/Parties are requested not to seek adjournments in priority matters including the Criminal cases in which accused is in custody and the cases under the Prevention of Corruption Act.**
6. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.
7. Unless ordered otherwise, all Single Judge/Division Bench part heard matters will remain with, and shall be disposed of by, the same Benches.
8. Unless otherwise ordered, Special Division Benches (except Full / Larger Benches) will meet for part heard matters only on Friday during post-lunch session.
9. Unless otherwise ordered, Hon'ble Judges sitting in Division Benches will sit single for assigned and part heard matters on Friday during post-lunch session.
10. Advocates/Parties are requested to file paper books in pending Civil Appeals.

By Order of Hon'ble The Chief Justice,

Sd/-

Registrar (Judicial) I/c

Date: 9.11.2018